

Demands Nos. I, II, VI, X to XII, XIV to XVI, XIX, XXI to XXIII, XXVI to XXX, XXXII, XXXIV, XXXIX, XL, XLII to XLIX, LI, LII and LV."

The motion was adopted.

15.02 hrs.

KERALA APPROPRIATION BILL*
1966

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): With your permission, Sir, on behalf of Shri Sachindra Chaudhuri, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66."

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce the Bill.

Sir, on behalf of Shri Sachindra Chaudhuri, I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

Shri S. M. Banerjee (Kanpur): Did he get an authority letter?

Mr. Chairman: Yes. The question is:

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†Introduced/moved with the recommendation of the President.

**Moved with the recommendation of the President.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

The motion was adopted.

Mr. Chairman: The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule the Enacting Formula and the Title were added to the Bill.

Shri B. R. Bhagat: Sir, I beg to move:

"That the Bill be passed."

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

15.05 hrs.

**DEMANDS FOR GRANTS

MINISTRY OF COMMERCE

Mr. Chairman: The House will now take up discussion and voting on the Demands for Grants Nos. 1 to 3 and 113 relating to the Ministry of Commerce for which four hours have been allotted. Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

DEMAND No. 1—MINISTRY OF COMMERCE

Mr. Chairman: Motion moved:

"That a sum not exceeding Rs. 33,72,000 be granted to the President to defray the charges which will come in course of